

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

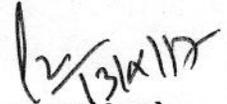
CIRCULAR

No: 65 Dated: 13/10/2017

While accepting the explanation submitted by a Judicial Officer regarding drawal of excess amount as one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2007, Hon'ble the Chief Justice Justice has been pleased to observe that all the Judicial Officers shall remain very careful in future while dealing with financial matters and any laxity in this regard shall be treated as financial irregularity.

In this regard, it is impressed upon all the Judicial officers to draw Basic Pay+ D.A. as One month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2007 after proper sanction by the Competent Authority and excess amount, if any, drawn by any Judicial Officer in the past, be remitted into the Government Treasury under proper receipt number and date and under intimation to this Registry for making necessary entries in the service record of the officer(s).

By Order.


(Sanjay Dhar)
Registrar General

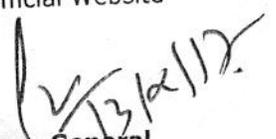
No: 26222-60/95 Dated: 13/10/2017

Copy to the:-

- 1) Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Srinagar.
- 2) Secretary to Hon'ble Mr. Justice _____.

....for information of their Lordship.

- 3) Registrar Vigilance, High Court of J&K, Srinagar for information.
- 4) Registrar Judicial, High Court of J&K, Jammu/Srinagar for information and n/a.
- 5) All Principal District & Sessions Judges of J&K State for information and with the request to circulate the same to all Subordinate Judicial Officers working under their control for strict compliance.
- 6) CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official Website of J&K High Court.
- 7) Chief Accounts Officer, High Court of J&K, Srinagar for information.


Registrar General